

(c) Statement explaining the reasons why a copy each of the documents at (a) and (b) above could not be laid on the Table within the period prescribed in the said sub-section [Placed in Library, See No. LT-3326/61].

(d) Report (1961) of the Tariff Commission on the continuance of protection to the Electric Motor Industry.

(e) Government Resolution No.11 (1)-T.R./61 dated the 26th October, 1961.

(f) Government Notification No. 11(1)-T.R./61 dated the 26th October, 1961.

(g) Statement explaining the reasons why a copy each of the documents at (d), (e) and (f) above could not be laid on the Table within the period prescribed in the said sub-section. [Placed in Library, See No. No. LT-3327/61].

(ii) A copy of the Salt (Reserve Stocks) (Amendment) Order, 1961 published in Notification No. G.S.R. 1332 dated the 4th November, 1961, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-3328/61].

PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT RULES, 1961.

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): Sir, on behalf of Shri B. Gopala Reddi I beg to re- lay on the Table a copy of the Public Premises (Eviction on Unauthorised Occupants) Amendment Rules, 1961 published in Notification No. G.S.R. 779 dated 10th June, 1961, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, [Placed in Library. See No. LT-3064/61].

MAIN CONCLUSIONS OF THE TENTH SESSION OF THE INDUSTRIAL COMMITTEE ON PLANTATIONS

The Deputy Minister of Labour Shri Abid Ali: Sir, I beg to lay on the Table a copy of the main conclusions of the Tenth Session of the Industrial Committee on Plantations held at New Delhi on the 21st September, 1961. [Placed in Library. See No. LT-3329/61].

DECISIONS OF THE GOVERNMENT ON THE PUBLIC SECTOR UNDERTAKINGS

Shri Manubhai Shah: I beg to lay on the Table a statement containing the decisions of the Government on the Public Sector Undertakings. [Placed in Library, See No. LT-3330/61].

12.11 hrs.

BUSINESS OF THE HOUSE

Shri Braj Raj Singh (Ferozabad): Before you take up the next item, may I seek a clarification? Is it a fact that it has been decided that this session will go on until the 8th?

Mr. Speaker: I have not decided anything.

Some Hon. Members: It is in the papers.

Mr. Speaker: I do not know. That is what somebody is writing in the papers. Let us see how long it will go on. It is scheduled to go on till the 15th. If there is no work before that and if it comes to a close by the 8th, it can close even earlier.

Shri Braj Raj Singh: May I know whether it is a fact that the discussion on the Ladakh affairs shall not be held on the 28th but on the 4th? It was in the papers. You were pleased to announce that the discussion shall take place on the 23th. Now the papers report that it has perhaps been decided that it may be held on the 4th of December.

Mr. Speaker: It was announced the other day that on Tuesday the discussion regarding Chinese aggression will be taken up and on Wednesday, Bhattacharya's case. May I know if there is a proposal to have it changed?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I agreed to this date and I am agreeable even now. The Minister for Parliamentary Affairs and another hon. Member of this House came to me yesterday and said that another date will be more suitable. I said, I don't mind if you are agreeable to change it to two or three days later. I was busy. I will not be in Delhi on the 1st and the 2nd. I will be back on the 3rd. Please do not fix anything on those days. I am agreeable to any date that suits you Sir, and the House.

Mr. Speaker: Why should it be changed?

Shri Asoka Mehta (Muzaffarpur): On this matter, we agreed to postpone because of the Prime Minister's health. If he is all right on the 28th, I do not think we should postpone it.

Shri Jawaharlal Nehru: As a matter of fact, when those hon. Members suggested, I do not at the moment recollect what reason they gave. I merely said that I am agreeable to any date. Even then, I thought that it would be better if it is postponed, that is, after that day, for me to make a statement on the date on the subject before the House so that they may have such facts as we possess, and it may be easy for them to deal with them on the date of the discussion. But, I am in your hands.

Mr. Speaker: Am I to understand that the hon. Prime Minister wants to make a statement on the 28th and have the discussion later on?

Shri Jawaharlal Nehru: When I thought it was going to be postponed by two or three days, even so, I thought it might be helpful to the

House to have a statement from the previously to enable them to have the discussion

Mr. Speaker: If it is convenient, let him make the statement on the 28th and that the discussion come later—or on some date previous to that.

Shri Naushir Bharucha (East Khandes): Let the statement come later on so that we may have a fuller statement.

Mr. Speaker: Generally, after the Prime Minister returns, let us have the discussion on the 4th. Fourth is Monday. We will postpone this discussion to Monday. In the meanwhile, the hon. Prime Minister may lay on the Table such statement as he thinks fit and place the facts.

Shri S. M. Banerjee (Kanpur): We will make a statement on the 28th?

Mr. Speaker: Or some time earlier.

Shri Nath Pai (Rajapur): Will it be a statement or a kind of White Paper, covering the whole period since the last one was placed?

Shri Jawaharlal Nehru: I may have not only the statement to make on this particular thing, but the correspondence that has taken place and all that. We will try to get it ready.

Mr. Speaker: As full as possible.

Shri S. M. Banerjee: What about Shri Bhattacharya's case?

Mr. Speaker: It will go on to Wednesday, the 29th. It will remain as it is.

MOTION RE: JOINT COMMITTEE
ON STATE UNDERTAKINGS

The Minister of Industry (Shri Manubhai Shah): Sir, I beg to move on behalf of Shri K. C. Reddy—

“That a Joint Committee of the Houses to be called the Joint Committee on State Undertakings be constituted with fifteen mem-